IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

0.A.No.261/87 .. Date of decision: 16.2.1993

Shri C.A.Nadungadi

. Applicant

Vs.

Union of India

. Respondent

CORAM

The Hon'be Justice Mr. S.P.Mukerji, Vice Chairman
The Hon'ble Member Mr. C.J. Roy, Member(J)

For the Applicant

.. None

For the Respondent

 Shri P.P.Khurana, counsel

- (1) Whether Reporters of local papers may be allowed to see the Judgement?
- (2) To be referred to the Reporter or not?

JUDGEMENT

Now promy for the object of the information emotive reached that.

This case was listed for hearing today amongst the first 10 cases posted peremptorily for final hearing. This is one of the old cases pending in the Tribunal. It appears that the learned counsel for the respondent is not keen to prosecute this case and hence it is dismissed for default.

(C.J. Roy) Member(J) 16.2.93 (S.P.Mukerji) Vice Chairman 16.2.93